

12.31 hrs.

**STATEMENT RE. REPORTED DELAY
IN THE EXECUTION OF THE
FARAKKA BARRAGE**

Mr. Speaker: The House will now take up the Calling Attention Notice. Shrimati Renu Chakravartty. Shri Indrajit Gupta. I find that both of them are absent. Normally, in such cases, the statement is laid on Table of the House.

Shri S. M. Banerjee: This relates to a very important matter. I, therefore, request that the statement may be read.

Mr. Speaker: No. Let it be laid on the Table of the House.

The Deputy Minister of Irrigation and Power (Shri Hathi): I beg to lay a copy of the statement on the Table of the House. [See Appendix II, annexure No. 24].

PAPERS LAID ON THE TABLE

TERRITORIAL COUNCILS (CONSULTATION WITH UNION PUBLIC SERVICE COMMISSION) RULES, 1960 NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg:

- (i) to re-lay on the Table a copy of the Territorial Councils Consultation with Union Public Service Commission Rules, 1960 published in Notification No. G.S.R. 1252 dated the 19th October, 1960, under sub-section (3) of section 54 of the Territorial Councils Act, 1956. [Placed in Library, See No. LT-2485/61].
- (ii) to lay on the Table a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) G.S.R. No. 1066 dated the 2nd September, 1961.

- (b) G.S.R. No. 1091 dated the 9th September, 1961.

- (c) G.S.R. No. 1233 dated the 7th October, 1961. [Placed in Library, See No. LT-3366/61].

- (iii) to lay on the Table a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) G.S.R. No. 1244 dated the 14th October, 1961.

- (b) G.S.R. No. 1246 dated the 14th October, 1961. [Placed in Library, See No. LT-3367/61].

- (iv) to lay on the Table a copy each of the following Rules, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (a) The All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G.S.R. 1125 dated the 16th September, 1961. [Placed in Library. See No. LT-3368/61].

- (b) The Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. G.S.R. 1274 dated the 21st October, 1961. [Placed in Library, See No. LT-3369/61].

- (v) to lay on the Table a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943, under sub-section (2) of section 3 of the All India Services Act, 1951:—

[Shri Datar]

(a) G.S.R. No. 1275 dated the 21st October, 1961.

(b) G.S.R. No. 1276 dated the 21st October, 1961. [Placed in Library, See No. LT-3370/61].

(vi) to lay on the Table a copy of the Board of Homoeopathic System of Medicine, Bombay (Reconstitution and Reorganisation) Order, 1961 published in Notification No. G.S.R. 1235 dated the 7th October, 1961, under Sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed on Library, See No. LT-3371/61].

PAPERS UNDER SUB-SECTION (2) OF SECTION 16 OF THE TARIFF COMMISSION ACT, 1951.

The Minister of Industries (Shri Manubhai Shah): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) Report (1961) of the Tariff Commission on the continuance of protection to the Caustic Soda Industry.
- (ii) Government Resolution No. 32(2)-T.R./61 dated the 24th November, 1961. [Placed in Library, See No. LT-3372/61].
- (iii) Report (1961) of the Tariff Commission on the continuance of protection to the Soda Ash Industry.
- (iv) Government Resolution No. 32(1)-T.R./61 dated the 27th November, 1961. [placed in Library, See No. LT-3373/61].
- (v) Report (1961) of the Tariff Commission on the continuance of protection to the Calcium Carbide Industry.
- (vi) Government Resolution No. 37(1)-T.R./61 dated 27th

November, 1961. [Placed in Library, See No. LT-3374/61].

- (vii) Statement explaining the reasons why a copy each of the documents at (v) and (vi) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library, See No. LT-3365/61].

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, AND THE CENTRAL EXCISES AND SALT ACT.

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table:

- (i) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—

(a) G.S.R. No. 1252 dated the 14th October, 1961.

(b) G.S.R. No. 1253 dated the 14th October, 1961. [Placed in Library, See No. LT-3375/61].

- (ii) A copy each of the following Notifications making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960 under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—

(a) G.S.R. No. 1257 dated the 14th October, 1961.

(b) G.S.R. No. 1327 dated the 4th November, 1961.

(c) G.S.R. No. 1367 dated the 18th November, 1961. [Placed in Library, See No. LT-3376/61].

- (iii) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—